CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.263/09

Friday this the 1st day of May 2009

CORAM:

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

A.Anvarjan, Assistant Superintendent of Post Offices, RMS TV Division, Thiruvananthapuram.

...Applicant

(By Advocate Mr. Vishnu S Chempazhanthiyil)

Versus

- The Senior Superintendent, RMS TV Division, Thiruvananthapuram.
- Union of India represented by the Chief Post Master General, Kerala Circle, Thiruvananthapuram.

...Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan, SCGSC)

This application having been heard on 1st May 2009 the Tribunal on the same day delivered the following:-

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant is presently working as Assistant Superintendent of Post Offices, RMS TV Division, Thiruvananthapuram. He is aggrieved by the Annexure A-1 order dated 21.4.2009 by which he has been transferred to Central Region, Kozhikode. He made Annexure A-3 and Annexure A-4 representations dated 23.4.2009 and 30.4.2009 respectively to the Chief Post Master General, Kerala Circle, Thiruvananthapuram against the said transfer order. Since no reply has been received and as he is under the apprehension that he will be relieved immediately, he has approached this Tribunal by filing this OA.



2. I have heard Shri. Vishnu. S. Chempazhanthiyil for the applicant and Shri.M.L.George on behalf of Shri.T.P.M.Ibrahim Khan, SCGSC who appeared on service of advance copy of the OA. The first contention of the applicant is that he has been posted as Assistant Superintendent of Post Offices, RMS TV Division, Thiruvananthapuram only on 12.9.2007 and the normal tenure is four years whereas he has completed only 1 1/2 years in the present station which will expire only on 11.9.2011. The second contention of the applicant is that he is arranging marriage for his daughter and the engagement has already been held in the month of December, 2008. The marriage is likely to take place in the month of September, settled his family and other relatives are 2009. Thiruvananthapuram, for the smooth conduct of the marriage, his presence in Thiruvananthapuram is very important. Further he has pointed out that in his place nobody else is posted. As regards other persons who have been transferred by the impugned Annexure A-1 order dated 21.4.2009 is concerned, they have been transferred on their own requests.

3. In view of the above facts and circumstances of this case, I direct the 2nd respondent to consider the aforesaid Annexure A-3 and Annexure A-4 representations of the applicant and to dispose of them with a reasoned and speaking order. Till such time the applicant shall not be relieved from the present place of his posting. With the aforesaid direction, the OA is disposed of. There shall be no order as to costs.

(Dated this the 1st day of May 2009)

GEORGE PARACKEN
JUDICIAL MEMBER